

DIVISION BENCH  
COURT - II

**O-225**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/208(KB)2017  
MA(COMPANIES ACT)/679(KB)2018,  
MA(COMPANIES ACT)/1325(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>JAGAT SINGH COPRA &amp; ANR. VS FREYASHIP SERVICES PRIVATE LIMITED &amp; ORS.</b>
UNDER SECTION	<b>SEC. 241(1) SEC. 242(4)</b>

**Appearance (via video conferencing/physically)**

Mr. Jayabrata Mukherjee, Adv. ] For the Petitioner

Ms. Rashmi Singhee, Adv. ]

Mr. Jayabrata Mukherjee, Adv. ] For the Applicant in

Ms. Rashmi Singhee, Adv. ] MA(COMPANIES ACT)/679(KB)2018

Mr. Rajib Mullick, Adv. ] For the Respondents

**ORDER**

1. Learned Counsel for the parties present.
2. **MA(COMPANIES ACT)/679(KB)2018:**
  - a. Since an adjournment was sought for on behalf of learned arguing Counsel.  
Therefore, list this matter **28<sup>th</sup> June, 2024.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**